

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Power Section) Civil Secretariat
Jammu/Srinagar

Notification
Srinagar, the 12th June, 2017

SRO **239** .- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Parmod Kumar, Tehsildar Ramban to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within his territorial jurisdiction of Tehsil Ramban.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government
Department of Law, Justice and PA

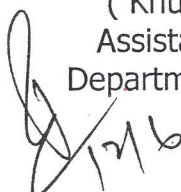
No. LD (P) 2007/Ramban.

Dated: 12 -06- 2017

Copy to the:-

- 1 Commissioner/ Secretary to Government, Revenue Department
- 2 Divisional Commissioner, Jammu.
- 3 Registrar General, J&K High Court, Srinagar.
- 4 Deputy Commissioner, Ramban .This is with reference to his letter No.524/DMR Dated 03/06/2017.
- 5 Sh. Parmod Kumar, Tehsildar Ramban.
- 6 General Manager, Government Press, Srinagar for Publication in the extra ordinary issue of the Government Gazette.
- 7 SRO Section Department of Law, Justice and PA (w.7.s.c.).
- 8 Concerned file.


(Khursheed Ahmad Bhat)
Assistant Legal Remembrancer,
Department of Law, Justice and PA


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